COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 82 OF 2018 & IA No. 183 of 2018

Dated: 10th April, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Jindal India Thermal Power Limited Appellant(s)

Vs.

Central Electricity Regulatory Commission Respondent(s)

& Ors.

Counsel for the Appellant (s) : Ms. Hemant Singh

Ms. Ankita Bafna

Counsel for the Respondent(s) : Ms. Suparna Srivastava

Ms. Sanjana Dua for R-2

<u>ORDER</u>

Admit. Issue notice to the respondents. Dasti, in addition is permitted.

The learned counsel appearing for the Respondent, accept notice on behalf of Respondent No.2. The learned counsel appearing for Respondent No. 2 prays for four weeks' time to file reply to the appeal memo. Learned counsel appearing for the appellant prays for three weeks' time to file rejoinder, thereafter.

Submissions made by the learned counsel appearing for both the parties, as stated above, is placed on record.

Learned Counsel for the Respondent No. 2 is granted time to file reply on or before 09.05.2018 after serving copy on the other side. Thereafter, the learned counsel for the appellant may file rejoinder on or before 31.05.2018 after serving copy on the other side.

IA No. 183 of 2018 (Appl. for exemption from filing certified copy of impugned order)

Heard the learned counsel appearing for the Appellant and the learned counsel appearing for the Respondents.

The learned counsel, Mr. Hemant Singh, appearing for the Appellant submitted that IA No.183 of 2018 may be allowed.

The submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in the IA No.183 of 2018 and the reasons stated therein, IA is allowed. IA for production of certified copy is disposed of.

The learned counsel for the Appellant is directed to file certified copy of the impugned order within a period of eight weeks i.e. on or before 06.06.2018.

List the matter on <u>02.07.2018</u>, as requested by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member

ss/kt